

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 187 1994

Atul Krishna Saha..... Applicant(s)

Versus  
Union of India & Others..... Respondent(s)

Sr. No.	Date	Order with Signature
1	8/4/94	<p>Register</p> <p>by Register.</p> <p>This case came up for admission today. From the record placed before me, this seems to be a routine transfer in public interest, and there are apparently no extenuating circumstances which would call forth any intervention from this Tribunal.</p> <p>It was, however, mentioned by Shri O.N. Ghosh, learned counsel appearing for the Petitioner, that the applicant has not so far received any reply to his representation submitted to Respondent No. 2 on 28.1.1994. According to the learned counsel, the representation has not evidently been considered or disposed of yet. Secondly, it was mentioned that subsequent to the</p>
2. 8.4.94		<p>D.P.O. &amp; B. 501 No. 56 339 &amp; 25 filed.</p> <p>8/4/94</p> <p>May be placed for Registration.</p> <p>S.D.</p> <p>8/4/94</p> <p>D.R.</p> <p>8.4.94</p> <p>for Answering Stay - Copy of Leave.</p> <p>8/4/94</p>

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submission of the above representation (Annexure-1) there has been a further set-back in the health of the applicant's wife who is said to have suffered ~~met~~ another heart-attack as recently as 15th March, 1994. The authorities concerned had no ~~maximum~~ opportunity of becoming aware of this fact. Thirdly, it was mentioned that the applicant's son, who is a pupil in a local school has his annual examinations scheduled to be held during May, 1994, and these will continue till the end of that month.

Mr. Ghosh submits that the applicant proposes to submit a fresh representation to his higher authorities highlighting these and some other difficulties for such consideration, <sup>deem fit to</sup> as they may extend to him.

The case is, therefore, disposed of at the admission stage with the following directions:

- The applicant is permitted to submit a fresh representation setting forth his difficulties to the concerned authority within ten days from the date of receipt of a copy of this order;

OS. No. 2  
dt. 8.4.94

A copy of above order alongwith a copy of application may be sent to opp. No. 4 by Lpi. Messenger.

The same copy may be given to Mr. O. D. Ghosh, Adv.

Subs.  
8/4

S. D.

Received copy of  
order.  
Ghosh  
Adv  
8.4.94

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(b) The Respondent No.4 will forward the representation to the concerned authority within one week of receipt of the said representation in his office;

(c) Respondent No.2 may take a final decision in the matter keeping in view the circumstances of the case.

In order to facilitate the above process, and also in the light of the fact stated by the applicant relating to his wife's sickness and son's <sup>com</sup> forthcoming annual examination, the operation of the order contained in Annexure-2 is hereby stayed till 31st May, 1994. While the applicant shall have to abide by the final decision of Respondent No.2 in the matter, and carry out whatever order is passed by him, on or after 1st June, 1994, it is also hoped that the applicant's difficulties shall be taken into consideration by the concerned authorities before arriving at a decision on his representations.

Send a copy of this order to Respondent No.4 by special messenger and to other respondents in the usual course.

Thus, the O.A. is accordingly disposed of. No costs.

*Q*  
gm  
MEMBER (ADMINISTRATIVE)